

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/020/00549/2019

Date of Order : 11-09-2019

Between :

Varanaji Srinuvasa Rao S/o V.Lakshmi Narayana,
Aged about 49 years, Occ : Watchman/SSE/Works,
South Central Railway, South Central Railway,
Vijayawada Division, Tuni, East Godavari Dist.
Andhra Pradesh-533401.

....Applicant

AND

1. Union of India,
Represented by the General Manager,
South Central Railway, Rail Nilayam,
Secunderabad.
2. The Chairman,
Railway Recruitment Cell,
South Central Railway, Rail Nilayam,
Secunderabad.
3. The Senior Divisional Personnel Officer,
South Central Railway, Vijayawada Division,
Vijayawada, Andhra Pradesh.
4. The Assistant Divisional Engineer,
South Central Railway,
Vijayawada Division, Tuni,
East Godavari Dist. A.P.

...Respondents

Counsel for the Applicant: Mr. M. C. Jacob

Counsel for the Respondents : Mr.S.M.Patnaik, SC for Rlys

CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

ORAL ORDER

(per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)

Mr. M. C. Jacob, learned counsel for the applicant present. The applicant was permitted to appear in the GDC Examination held on 30.06.2019 basing on the interim order dated 27.06.2019.

2. However, Mr.S.M.Patnaik, learned Standing Counsel for the Respondents submits that the applicant has not secured the minimum qualifying marks under UR category which is 40. The applicant has secured only 12.67 marks. In view of the above, the OA has become infructuous.

3. Accordingly the OA is dismissed as having become infructuous. No order as to costs.

(NAINI JAYASEELAN)
ADMINISTRATIVE MEMBER

Dated : 11th September, 2019.
Dictated in Open Court.

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